

CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH.

CONTEMPT PETITION NO.47/2005
IN
ORIGINAL APPLICATION NO.26/2000.

Dated : 30.6.2006

Hon'ble Shri A.K.Agarwal, Vice-Chairman,
Hon'ble Shri Muzaffar Husain, Member (J).

A.K.Biswas & 20 Ors.Applicants.
(By Advocate Shri S.S.Karkera)

v.

1. Shri Aravind Mayaram,
Secretary, Govt. of India,
Ministry of Finance
(Currency & Coinage Department),
North Block,
New Delhi - 110 001.
2. Shri Arun N.Ingle,
General Manager,
Currency Note Press,
Jail Road,
Nasik Road.
3. Shri Prakash Narayan,
General Manager,
India Security Press,
Nashik.Respondents.
(By Advocate Shri V.S.Masurkar)

: O R D E R :

{A.K.Agarwal, Vice-Chairman}

Applicant by Shri S.S.Karkera. Respondents by
Shri V.S.Masurkar.

2. C.P.No.47/2005 has been moved by the petitioner
alleging non-compliance of the Tribunal's order dt.
4.4.2005 given while disposing of this O.A. The
Hon'ble High Court of Bombay has vide its order dt.
31.1.2006 given while disposing of Writ Petition
No.5956/2005 has set aside the order of the
Tribunal and has remanded back the matter for

fresh consideration.

3. In view of above, the C.P. does not survive and it is dismissed accordingly. Notice discharged.

4. The applicant has moved an M.P. No.364/2006 seeking certain amendments to para 4 of the O.A. The learned counsel for respondents Shri Masurkar has no objection. M.P. is allowed. Let the necessary amendments be carried out in the O.A. within a period of two weeks.

5. A copy of the amended O.A. may be served on the learned counsel for the respondents, who will file the written statement in another three weeks thereafter.

6. List the case for final hearing on 17.8.2006.



(MUZAFFAR HUSAIN)
MEMBER (J)



(A.K. AGARWAL)
VICE-CHAIRMAN

B.

17.8.06

Applicant by Shri S S Kapoor.
Respondents by Shri V S Masurkar.
At the request of counsel for
applicant, case is adjourned to 21.8.06
for final hearing.

(Muzaffar Husain)
J (J)

Agarwal
(G. C. Divakar)
MC

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